

ITEM NO.30

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.8446/2021

(Arising out of impugned final judgment and order dated 14-12-2018 in CRLA No. 3782/2008 passed by the High Court of Judicature at Allahabad)

WAHID

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 11-10-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Nagendra Singh, Adv.

Ms. Akansha, Adv.

Mr. Ashish Kumar Pandey, Adv.

Mr. Prateek Rai, Adv.

Dr. Amardeep Gaur, Adv.

Mohd. Alim Khan, Adv.

Mr. Akash Choudhary, Adv.

For M/s.V.Maheshwari & Co., AOR

For Respondent(s)

Mr. Siddharth Dharmadhikari, AAG

Mr. Sarvesh Singh Baghel, AOR

Mr. A. Dev Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel appearing for the petitioner and learned counsel appearing for the State of Uttar Pradesh.

Let original records be requisitioned.

Learned counsel appearing for the petitioner submits that the petitioner has undergone 17 years of actual sentence and seeks bail on the said ground.

In view of the above, learned counsel appearing for the State of U.P. is directed to obtain necessary instructions regarding premature release of the petitioner.

List the matter for hearing on 21-10-2022.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)